

Feb. 2019

HIGH COURT OF TRIPURA
COMPETITIVE WRITTEN EXAMINATION FOR GRADE-I OF JUDICIAL SERVICE
(By Direct Recruitment)

2019

Paper-III

Total Marks : 100

Duration : 3 (three) hours

(Note : The candidate is expected to refer to the relevant decisions of the apex court and the High Court while writing answers)

Q.1. Write note or discuss any one of the following topics (within 1200 words):
(15 marks)

- (a) Distinction between civil and criminal liability
- (b) Substantive and procedural law
- (c) Theories regarding transformation of custom into law

Q.2. Write note on the two topics (within 100 words) : (10 marks) (5 for each topic)

- (a) Culpa Levis in concerto
- (b) Theory of Unjust Enrichment
- (c) Rule of Law and Good Governance

Q.3. Write note or discuss any one of the following topics (within 1200 words)
(15 marks)

- (a) Legislative Powers of the President
- (b) Fundamental Duties as envisaged under the Constitution of India
- (c) Kinds of Writs and Powers of the High Court to issue writs

Q.4. Write notes on two topics (within 100 words) (10 marks) (5 for each topic)

- (a) Subordinate Legislation
- (b) Equality of opportunity in matters of public employments
- (c) Preamble of the Indian constitution

Q.5. Write the judgment on assumption of arguments by the prosecution and the defence. **(50 marks)**

(Paper book containing the record including the evidentiary materials enclosed)

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